

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
NEW DELHI: FEB 8th February, 1977.

NOTIFICATION
(INCOME-TAX)

NO.1652 (F.NO.404/28/77-ITCC): In exercise of the powers conferred under Sub-clause (iii) of Clause (44) of Section 2 of Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.V.Yawalkar, who is a Gazetted Officer of the Central Government, to exercise the powers of the Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.V.Yawalkar takes over as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.


No. 1652 (F.NO.404/28/77-ITCC):

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2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
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Deputy Secretary to the Government of India

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(R.V. RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P).

NO. CC/ITCC/1616/376/RSP/77.

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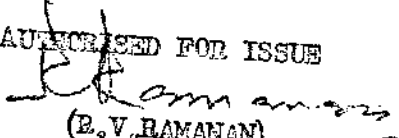
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